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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 14th JUNE, 1979.

NOTIFICATION
INCOME TAX

No. 2859 (F.No. 404/113 (TRO-Rohtak)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue Notification No. 2371 (F.No. 404/104/78-ITCC) dated 29.6.78 as amended on 28.5.79, the Central Government hereby authorises Shri S.P. Chopra being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.P. Chopra takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
Deputy Secretary to the Government of India.

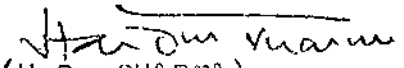
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Sd/-
Deputy Secretary to the Government of India.

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(H.D. SHARMA)
ASSISTANT DIRECTOR (RS&P).

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* SHARMA *